हैं: Civil Lines

State V. Sanjeev Kumar

u/s 376 IPC

23.06.2020

Present: S.S. Prasad, Ld. Counsel for accused/applicant through VC.

Ld. APP for the State through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

IO/WSI Gurdeep Kaur in person.

The reply of the bail application filed by IO.

Arguments heard on the application of urgent hearing of the bail application of the accused/applicant.

It is submitted by Ld. Counsel for applicant/accused that the accused is in judicial custody for more than one year and the evidence of the complainant/victim has already been recorded and made a request that the accused may kindly be released on bail.

Having heard the submissions made by Ld. Counsel for the accused/applicant, Ld. APP for the State as well as Ld. Counsel for DCW and in view of the Practice Directions issued by the Hon'ble High Court of Delhi, let notice of the application be served upon the complainant/victim through IO for 27.06.2020.

IO is also directed to appear in person or through

video conferencing on the next date.

(SATISH KUMAR)
ASJ/SPECIAL JUDGE (SFTC-2)
Central/THC/Delhi
23.06.2020